

the State Trading Corporation or any other corporation and we give them some amount of autonomy. It does not mean that I am entrusting everything to them. So far as details are concerned, if hon. Members do not get the details from the Government and if it is an important matter, I am going to allow such questions. That is all that I am saying. I do not think we must spend away our time like this.

**Shri Nath Pal:** All this can be avoided if the hon. Minister comes better prepared.

**The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):** Shri Ghose is labouring under some misapprehension. We have been replying and giving many details.

**Shri Bimal Ghose:** I was only making a submission to the Speaker for not allowing us to ask questions and supplementaries. I have nothing against the hon. Minister.

**Mr. Speaker:** It is rather strange. Shri Ghose says that the Minister is willing and I am not allowing. Anyhow, we understand the situation now. Whenever there is any important matter, even if the Minister is not willing, if the House and the public should know it, I allow those questions.

**Shri V. C. Shukla:** The hon. Minister just now said that they have not received any complaint from the Bihar Government. I have in my possession a copy of the complaint, which I have received. I will lay it on the Table.

**Shri Lal Bahadur Shastri:** The copy must have gone to the STC, which is an autonomous body. It has not reached the Minister or the Ministry. These differences could easily be understood.

**Mr. Speaker:** The Minister is not expected to know the ABC of the STC.

### International Labour Conference

\*1817. **Shri Warrior:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the Indian Workers' delegation to the recent International Labour Conference reached Geneva after the Worker-Members of the Conference had already been elected;

(b) whether it is also a fact that the Membership of the delegation was not communicated to the I.L.O. authorities in time; and

(c) the action taken in the matter?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) The Conference commenced on the 4th June. Workers' delegation reached Geneva on the 3rd. But as the workers' group of the Conference held its meeting on the 2nd Indian workers' delegation could not participate in this meeting.

(b) No.

(c) The question of sending members of the delegation sufficiently in advance of the meeting has been kept in view.

**Shri Warrior:** May I know the basis for giving representation to the all India labour organisations? Is the membership of the organisation taken into consideration?

**Shri Abid Ali:** Yes, Sir; very much. On the basis of the verification, which is done every year, it was found that the Indian National Trade Union Congress had a larger membership and, therefore, it was entitled to be represented at the ILO. Not only that. Their credentials were examined by the ILO Credentials Committee and they also approved it.

**Shri Narayanaikutty Memon:** May I know whether it is the policy of the Government in selecting these delegations exclusive representation will be given only to the organisation which has got a majority of members and the other organisations, whatever might be their membership, will be excluded from representation?

**Shri Abid Ali:** The constitution of the ILO has to be honoured. The selection is made on that basis.

**Shri Bose:** May I know how many committees were formed by the Conference of the ILO this year? May I also know whether our delegation served on these committees?

**Shri Abid Ali:** I think there were 3 or 4 committees, and the workers' representatives from India also participated in these committees.

**Shri T. B. Vittal Rao:** The hon. Minister has said that the ILO constitution is being followed. I am very glad he said that. According to the ILO constitution all representative central trade union organisations will have to send a list of the delegations and the Government have to select from among them. That is not being followed in India.

**Shri Abid Ali:** That is not correct. According to the constitution, we have to invite the organisations concerned to send an agreed list. If they fail to send an agreed list, then we have to invite the organisation which is representative of the workers by virtue of having the largest membership, and that is being followed.

**Shri S. M. Banerjee:** May I know whether the membership of the All India Trade Union Congress submitted recently to the Government is 14,72,496 which is 62,906 more than that of INTUC, and, if so, whether the AITUC will be given representation in ILO and, if not, why not?

**Shri Abid Ali:** Lists have been received from the AITUC as also from other central trade union organisations. With regard to the number mentioned by the hon. Members, I may submit

that the list of the unions which this organisation has submitted is very much inaccurate to the extent that about 50 per cent. of their affiliated unions do not contain even the number of their registration.

**Shri S. M. Banerjee:** The AITUC submitted a list previously to the Minister. The Minister wanted them to make some corrections. The corrected list shows the number of membership as 14,72,496 and the number of affiliated unions is 1,482 INTUC has also submitted its list. May I know whether they have been checked up or verified?

**Mr. Speaker:** The hon. Minister says there is inaccuracy.

**Shri Tangamani:** After receiving the final list from the AITUC stating that the membership is 14 lakhs and odd and the number of unions is 1,000 and odd, have the Government verified the figures?

**Shri Abid Ali:** The verification work will start after we get the required information. We have returned the list to the AITUC to let us know the number of registration of these unions. In some cases, even the addresses have not been given. Then, the basis on which the delegation was fixed for the ILO Conference was the membership as on 31st March, 1957. Now the hon. Members are talking about the list as on 31st March, 1958. The new list shall be the basis on which selection will be made for the June 1959 conference.

**Shri T. B. Vittal Rao:** The hon. Minister says that an agreed list has to be sent. Before the finalisation of the list of delegates to the ILO Conference in last June, may I know whether an agreed list was called for from both the central trade union organisations which have been recognized by the Government of India?

**Shri Abid Ali:** For about six years we attempted and we could not succeed. The hon. Member knows it.

**Mr. Speaker:** Last year also he did not succeed.

**Shri T. B. Vittal Rao:** Let him say that. We want the Minister to say that.

**Shri Palaniyandy:** May I know whether it is a fact that in Kerala this year alone the membership of the AITUC has increased, even though the industrial labour is less?

**Shri Abid Ali:** The number of members of AITUC has gone up in Kerala by more than 40 per cent. But they have not mentioned the registration number of a good few trade unions which are claimed to have been affiliated to the AITUC.

**Mr. Speaker:** We are not deciding the accuracy or otherwise here.

**Shri Jaipal Singh:** In the newspaper industry there is the Audit Bureau of Circulations, which is the authoritative machinery for circulation of newspapers. May I know whether Government have any similar audit machinery in the matter of verification of the claims made by both the trade unions?

**Shri Abid Ali:** We have some machinery to verify the membership of the unions.

**Shri Nath Pai:** In view of the fact that the hon. Minister has very seriously challenged the membership of the AITUC and the AITUC has returned the compliment, will Government seriously consider the question of recognising HMS as a representative organisation?

**Shri Abid Ali:** Its membership is going down every year.

**Shri Tridib Kumar Chaudhuri:** Since the rules have been formulated for the verification of membership of the unions in the Indian Labour Conference at Naini Tal, may I know whether the central trade union organisations, particularly AITUC, have complied with those rules?

**Shri Abid Ali:** These were agreed to at Naini Tal, and they will be followed. With regard to the latter part of the question, an occasion has

not yet come for me to say whether they have complied with it or not.

#### Atomic Power Stations

\*1321. { **Shri P. R. Ramakrishnan:**  
**Shri Jadhav:**  
**Shri P. L. Barupal:**  
**Shri Daljit Singh:**

Will the prime Minister be pleased to state:

(a) whether it is a fact that the Atomic Energy Commission have formulated any proposal for setting up of atomic power stations in India during the Third Five Year Plan Period; and

(b) if so, the nature thereof?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) Yes.

(b) The Atomic Energy Commission have recommended that one million kilowatts of nuclear power be installed by the end of the Third Five Year Plan period and that this could be done by setting up two Atomic Power Stations, each Station consisting of two units of a quarter million kilowatts each. They have also proposed that the construction of one of the units should be commenced next year.

**Shri P. R. Ramakrishnan:** May I know whether the power reactors will be engineered and built in the country and also whether the atomic fuel will be made available in the country for the atomic reactors?

**Shri Sadath Ali Khan:** I want notice.

**Shri Jadhav:** May I know where the stations are to be located? Has any decision been taken?

**Shri Sadath Ali Khan:** No decision has yet been taken.

**Shri Dineah Singh:** May I know if the power so generated is likely to be cheaper than hydro-electricity?

**Shri Sadath Ali Khan:** The Commission expects that electricity from